

ITEM NO.4

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 311/2020

DR.M.DEIVANAYAGAM

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 165344/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 02-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Invoking the jurisdiction under Article 32 of the Constitution, the petitioner seeks the following reliefs:

- "A) To direct the Respondents herein to Abolish the practice of principles of Laws of Manu / Principles of Varashrama as the same leads to discrimination and diversifying the people of India on the basis of Religion, Caste, Language, Sect and etc.
- B) To direct the Respondents to form a Committee to investigate and identify the practice of law of Manu which are prevalent in various forms across India and declare them as unconstitutional.
- C) Pass such other further order(s) that this Hon'ble Court Deem fit and Proper in the interest of justice."

- 2 The petition is thoroughly misconceived. The petition shall stand dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER